

12.44 hrs.

MATTERS UNDER RULE 377

(i) Need to develop Bundi town in Rajasthan as tourist resort

[Translation]

VAIDYA DAU DAYAL JOSHI (Kota) : Mr. Deputy Speaker, Sir, Bundi is a historic town of Rajasthan. Its Bundi are well known all over the world. Painting of Bundi is appreciated throughout the world. The state Government have made effort to attract tourists through publicity but the Tourism Department of Government of India has not paid adequate attention towards this. Bundi has tourist Potential and if Central Government pays full attention towards it, Bundi can emerge on the tourist map of the country within no time. This will help in providing employment to the people and also remove backwardness from this area.

I, therefore, request the Union Government to develop Bundi as a tourist resort without any delay.

[English]

(ii) Need for completion of Survey work of Bhavnagar-Surendranagar broad Gauge line

SHRI RAJU RANA (Bhavanagar) : The survey work of Bhavnagar-Surendrangar broad gauge line was to be completed in June, 1966. But it has not been completed so far. Bhanagar is demanding a broad gauge line since last 40-45 years. The industrial growth is mostly depending on laying of broad gauge line. It is just 80 Kms of broad gauge line is to be installed. Along with ship breaking industry, re-rolling mills, plastic industry and so many other industries can be developed fast, if this broad gauge line is laid. For, transportation of goods through trains in the metre gauge line is costly because the shifting of goods from metre gauge line to broad gauge line is not a profitable business. So, through you, Sir, I request the Government to complete the survey work earliest and start the work immediately.

(iii) Need to provide financial assistance to Tamil Nadu to solve the problem of drinking water in Dindigul District

SHRI N.S.V. CHITTHAN (Dindigul) : Sir, Dindigul Mannar Thirumalai district is the headquarters of my Parliamentary Constituency. Dindigul alongwith the Assembly segments of Usilam Patti and Panchayat Union of Attur and Inlakottai Constitutencies are facing acute water problems for the past several months.

The problem is so severe that water is given once in five days that too in small quantum in Dindigul. As there in no sufficient groundwater and the available

water is saltry and contaminated because of the flow of waste of leather industry, the water is unfit for human consumption. Presently water is given from Kamaraja Sagar in Peranal to Dindigul Town. The only remedy is to get water from Vaigai dam and through pipelines to provide regular water supply.

I appeal to the Minister of Water Resources to either arrange for special grants from international agencies or from the Central Pool to solve this problem.

(iv) Need to improve the working of the National Saving Scheme

SHRI RAMESH CHENNITHALA (Kottayam) : Sir, the interest rate in Banks has been revised twice during the last year. The Reserve bank has permitted the Banks to fix the rate of interest on their deposits by themselves. Accordingly, most of the Banks including Co-operative banks have raised the interest rate for deposits. But no corresponding revision is affected in the National Savings Scheme. Due to this, a heavy drop is being experienced in the National Savings collection, especially in short terme and long term deposits where the difference is much.

Now the National Savings Agents are experiencing a difficulty in canvassing for their deposits. Previously the agents were permitted to handle receipts worth Rs.2 lakh at a time. Now these agents are permitted to handle Rs.5,000/- at a time. This affects the National Savings collection adversely.

(v) Need for an electronic Telephone Exchange at Saidpur in Ghazipur district, U.P.

[Translation]

SHRI VIDYASAGAR SONKAR (Saidpur) : Mr. Deputy Speaker, Sir, my constituency falls under Ghazipur district. It is situated in the middle of Ghazipur and Varanasi. This is a big Commercial Centre. Telephone system is faulty here. In case a businessmen tries to contact some one on his personal telephone, he is unable to contact him but if he contacts through P.C.O. he gets the call immediately. The businessmen and people at large are facing a difficult situation.

I, therefore, request the Hon'ble Minister of Communications to get the Saidpur Exchange converted into electronic exchange and also issue instruction to enhance its capacity.

[English]

(vi) Need for improvement of shipping Services between mainland and Inter islands in Andaman and Nicobar Islands

SHRI MANORANJAN BHAKTA (Andaman and Nicobar Islands) : Sir, sipping is the lifeline of Andaman

and Nicobar Islands and if adequate facilities are not provided for Island-mainland and inter-Island services to the people of Andaman and Nicobar Islands, not only the passenger traffic suffer but, at the same time, all essential commodities including the edibles, fresh vegetables etc. become scarce.

The inter-Island shipping services are extremely bad and particularly the services to Campbell Bay, Noncowry, Kundul, Pilo Miloo, Catchal, Chawra, Tresha, Car Nicobar, Little Andaman are not getting adequate shipping services to move out from one Island to another. The general Public is highly dissatisfied. The services from Diglipur and Mayabunder, Neil, Havelock are also equally bad. The ship repairing facilities are inadequate resulting into most of the ships remaining out of order. 'M.V.Chawra' ship took 5-1/2 months for annual dry-docking. The situation of inter-Island shipping is deplorable. This matter has been raised before the Andaman and Nicobar Administration, time and again, without any fruitful result.

It is, therefore, requested that Government of India should issue immediately direction to render all possible help to Andaman and Nicobar Administration to procure one more sea-worthy ship having 500 bunk and 100 cabin passenger capacity to ply between Port Blair and Campbell Bay, Great Nicobar near Indonesian border to meet the requirement of this far-flung islanders. This should be done urgently and Government should provide adequate funds for the shipping sector for procurement of some ships for Island-services.

12.50 hrs.

MOTION UNDER RULE 388

Suspension of Proviso to Rule 66 of the Rules of Procedure and Conduct of Business in Lok Sabha.

[English]

THE MINISTER OF LABOUR (SHRI M. ARUANCHALAM) : Sir, I beg to move:

"That this House do suspend the proviso to Rule 66 of the Rules of Procedure and Conduct of Business in Lok Sabha in its application to the Motions for taking into consideration and passing of the Building and Other Construction Workers' Welfare Cess Bill, 1996, inasmuch as it is dependent upon the Building and Other Construction Workers (Regulation of Employment and Conditions of Service) Bill, 1996."

[Translation]

SHRI GEORGE FERNANDES (Nalanda) : Sir, I have given a notice to oppose this motion.

[English]

MR. DEPUTY-SPEAKER : I think the consent of the Speaker is not there.

SHRI GEORGE FERNANDES : No, Sir, it is not necessary. I have only given my name that I wish to speak on it. Under rule 388, there is no need for the consent of the Speaker. In fact, any Member may, with the consent of the Speaker, move that any rule may be suspended in its application to a particular motion before the House. So, that rule is insofar as moving the motion is concerned and if the motion is carried, the rule in question shall be suspended for the time being.

Sir, since this Motion has to be carried, I wish now to oppose this Motion so that there can be a vote on this motion and the House can decide whether this motion should be carried and whether these Bills should be taken up. That is why I am on my legs.

[Translation]

I want to say that the proposed Bill is a fraud.

[English]

MR. DEPUTY-SPEAKER : Fernandes Ji, I am sorry to say that the consent of the Speaker is required, which is not there. You can participate in the discussion later on.

SHRI GEORGE FERNANDES : Sir, the consent of the Speaker is required for moving the motion.

JUSTICE GUMAN MAL LODHA (Pali) : The hon. Member has the right to speak, Sir. The conditions of rule 66 are not fulfilled in this case. Therefore, this rule cannot be dispensed with. That is what he wants to say.

SHRI GEORGE FERNANDES : Sir, the hon. Minister has moved that the rule may be suspended. So, that is where the consent of the Speaker has been secured. Thereafter, if the motion is carried, the rule in question shall be suspended for the time being. Now, if the motion has to be carried, one should know why that motion is there. For the motion to be carried, people must know why it should be carried. There has to be a pro and a con view. Then alone the question of carrying the motion arises. We will be dumb dolls who will be pressing the button and saying that we are carrying the motion. I have reservations and I have opposition to this motion. The motion has to come with the consent of the Speaker. I am a Member of the House and I have a right to oppose it before you get to know the wishes of the House. Otherwise how do you take the vote of the House?

MR. DEPUTY-SPEAKER : You see the opening sentence of rule 388.